HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

Sr. No. 1 Suppl List-1

(Through video conference)

EMG- CrlM no. 5/2020 In CRA no. 7/2019 CONF No.10/2018 CrlM No.315/2019 (1/2019)

Surinder Singh

... Petitioner(s)

Through:- Mr. Sheikh Faraz Iqbal, Advocate. (On Voice call from his residence at Jammu)

V/s

State and others

....Respondent(s)

Through: - Mr. F. A. Natnoo, Advocate.

(On Voice call from his residence at Jammu)

HON'BLE THE CHIEF JUSTICE

GH COUD

Coram:

(on VC from High Court at Jammu)

HON'BLE MR. JUSTICE RAJESH BINDAL, JUDGE

(On VC from residence at Jammu)

ORDER 18.05.2020

EMG- CrlM no. 5/2020

- 1. This application has been taken on mentioning.
- 2. Notice. Mr. F. A. Natnoo, learned AAG accepts notice on behalf of the respondents.
- 3. This application seeks modification of an order dated 19th March 2020 by which order we had directed suspension of the sentence imposed upon the applicant upon his conviction vide judgment dated 24th July 2018 in the case arising

out of the FIR No. 5/2014, registered by Police Station Bhaderwah for commission of offences under Sections 302/498-A/201 RPC.

- 4. We had inter-alia directed that subject to the applicant furnishing personal bond in the sum of ₹ 50,000/- with one surety of the like amount to the satisfaction of the Registrar Judicial, the remaining sentence imposed upon the applicant by the order dated 24th July 2018 shall remain suspended till further orders of this Court.
- 5. The application has been necessitated because on account of imposition of the lockdown on account of COVID-19 containment issues, it has not been possible for the applicant or his surety to tender the bonds in terms of the order dated 19th March 2020.
- 6. We have been further informed that the applicant is lodged in the Central Jail, Kot Bhalwal, Jammu and is unable to either tender his personal bond or the surety bond to the Registrar Judicial or any Judicial Officer in Bhaderwah.
- 7. Modification of the condition has been sought.
- 8. In view of the above, it is directed that the condition imposed by us in Para 10(i) of the order dated 19th March 2020 shall stand modified to the extent that subject to the applicant furnishing his personal bond in the sum of ₹ 50,000/- to the satisfaction of the Superintendent Central Jail Kot Bhalwal, Jammu and the surety bond in the like amount to the satisfaction of the District and Sessions Judge, Bhaderwah, the sentence imposed upon the applicant by the order dated 24th July 2018 shall remain suspended till further orders of this Court.
- 9. The applicant shall comply with the condition imposed by us in Para 10(ii) of the order dated 19th March 2020.
- 10. This application is allowed in the above terms.

11. Copy of this order be sent to all the counsels appearing in the matter as well as to the Superintendent Central Jail Kot Bhalwal, Jammu and District & Sessions Judge, Bhaderwah through e-mail for compliance.

(RAJESH BINDAL) JUDGE (GITA MITTAL) CHIEF JUSTICE

Jammu 18.05.2020 Raj kumar

